

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1958/1992

M.A. NO.2209/1992

New Delhi this the 6th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Nihal Singh S/O Ram Kishore,  
Ex Casual Labour Khalasi  
under I.O.W. Gajraula,  
Northern Railway,  
R/O Gali No.5, House No.17/2106,  
Najafgarh Road, New Delhi. ... Applicant

( None for Applicant )

-Versus-

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.
3. Assistant Engineer,  
Northern Railway,  
Hapur. ... Respondents

( By Shri H. K. Gangwani, Advocate )

The application having been heard on 6.11.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

The Original Application is for a direction to  
re-engage applicant and the Miscellaneous Application  
is to condone the delay in filing the application.

2. Applicant did not work under respondents  
after the year 1985 and he took seven years to  
seek relief before the Tribunal. There is no

reason much less good reason, to condone the long delay or to make a roving inquiry into the facts (see Rattan Chandra Samanta & Ors. vs. Union of India & Ors, JT 1993 (3) SC 418).

3. We dismiss the Miscellaneous Application as also the Original Application. No costs.

Dated, 6th November, 1996.

*Reserves*  
( S. P. Biswas )  
Member(A)

*Chettur Sankaran Nair*  
( Chettur Sankaran Nair, J. )  
Chairman

/as/